

CENTRAL ADMINISTRATIVE TRIBUNAL  
GUWAHATI BENCH:

O.A. No. 13/98

Shri A.K. Mittal

Applicant(s)

- vs -

Union of India & Ors

Respondent(s)

In person

Advocate for the Applicant(s)

Mr. B.K. Sharma, Ry.

Advocate for the Respondent(s)

S.C.

Office Note

Date

Court Orders

This application is made by Shri A.K.Mittal, In person 22.1.98 against humiliation and defamation faced by him on republic day on 26.1.98 and Indipendence day on 15.8.98 visualizing the Govt. of India's instruction.

Heard Mr A.K.Mittal, applicant in person. Application is admitted. Issue notice on the respondents by registered post.

List on 23.2.98 for written statement and further orders.

The applicant, who is appearing in person has also prayed for aninterim order. We do not find any ground for passing any interim order. Prayer is rejected.

This application is in time form and within time and accompanied by an I.P.O. for Rs. 50/- I.P.O.N. 750743  
21-2-98.

Laid for favour of kind perusal and orders.

5/2/98  
S.O.C.  
21/1/98

REGISTRAR  
21/1/98

pg  
AS  
27/1

Member

  
Vice-Chairman

23.2.98

The applicant who is appearing in person is absent.

List on 6.3.98 for order.

Member

  
Vice-Chairman

Requisites 2 copies  
have been filed.

pg

AS  
26/2

28.1.98  
Requisite copy for issuance of Notice has been received on 21.2.98 and issued to the respondents by Registered Post vide Despatch No. 276-77 Dt. 2.2.98.

lm

2/2/98

2 weeks further time is allowed on the prayer of Mr.B.K.Sharma learned Railway counsel for filing of written statement.

List on 20.3.98, for orders.

Member

  
Vice-Chairman

(2)

OA 13/98

20.3.98 On the prayer of Mr B.K.Sharma, the case is adjourned till 27.3.98.

Member

Vice-Chairman

pg

23/3

27.3.98

Division Bench is not available. List on 6.4.98 for order.

Member

pg

19.3.98

Notice duly served on respondent No. 2. 1/213

6-4-98

On the prayer of Learned Railway counsel case is adjourned till 21-4-98.

Member

Vice-Chairman

20.4.98  
No. written statement  
has been filed by the  
respondents.

1m

rs

PA

21.4.98

27.2.98  
Copy of order dtd  
23.2.98 issued to  
the applicant on 23.3.98

Mr B.K.Sharma, learned Railway standing counsel submits that the applicant A.K.Mittal has since expired. His claim in this application was to quash Annexures AA-1, AA-2 and AA-3. On perusal of the Annexures we find that the right to sue does not survive. The application has become infructuous. Accordingly it is disposed of.

Member

Vice-Chairman

pg

1) Notice duly served  
in R.Nos. 162  
2) No WTS has been filed

3) Notices duly served  
on Respondants No. 1, 2.

4) WTS has not been

filed. 14.5.98

Copy of the order has been  
sent to the same to the Respondents  
from 1334 on 1335